

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

ORIGINAL APPLICATION NO.1330 OF 2006

ALLAHABAD THIS THE 7TH DAY OF MARCH, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K.S. MENON, MEMBER-A

Muneer Bux, aged about 58 years, S/o late Khox Bux,
R/o Govind Ka Bagichha, C/o Khairunnisha, House No.
42, Jhansi.

.....Applicant

(By Advocate Shri S.M. Ali)

V E R S U S

1. Union of India through General Manager, North Central Railway, Allahabad.
2. D.R.M., N.C.R., Jhansi.
3. Divisional Signal & Telecommunication Engineer, N.C.R., Jhansi.
4. Assistant Signal & Telecommunication Engineer, N.C.R., Jhansi.

.....Respondents

(By Advocate: Sri P.N. Rai)

O R D E R

BY ASHOK S. KARAMADI, MEMBER-J

Heard the learned counsel for the applicant. In this O.A. the removal of the applicant from service was challenged by the applicant. The respondents passed the impugned order on 7.1.2000. Subsequently, statutory appeal was filed by the applicant on 11.2.2000 before the appellate authority. The learned counsel for the applicant submits that even though he has sought for quashing of the order of



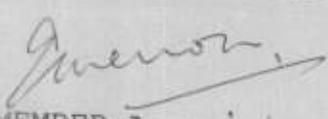
(4)

the respondents dated 7.1.2000; he is confined to his relief only for issue of direction to the respondents to dispose of his appeal, which is pending before the respondents.

2. Having regard to the fact that as the applicant has pleaded in his O.A. in para 4.11 and 4.12 that even though he has preferred an appeal before the competent authority in spite of the representation subsequently to the authorities concerned, but so far the said appeal has not been disposed of by the said authority. In that view of the matter, we think it just and proper as the respondents did not decide the appeal of the applicant even after lapse of six years, therefore, we direct the respondents to dispose of the appeal filed by the applicant dated 11.2.2000 addressed to Divisional Signal & Telecommunication Engineer, N.C.R., Jhansi within a period of three months from the date of receipt of copy of this order.

3. The O.A. stands disposed of in the above terms with no order as to costs.

4. Sri P.N. Rai, counsel for Railways is directed to take notice on behalf of respondents.


MEMBER-A
GIRISH/-


MEMBER-J